

MR SPEAKER The hon Minister will say what he wants to say after the calling-attention-notice is taken up here

SHRI S M. BANERJEE : I only want to mention to you one thing and you will appreciate this because you are an eminent lawyer also

MR. SPEAKER I was, not now when I am amongst the hon Members who have taken away all my eminence

SHRI S M BANERJEE They are being transferred to various States But there are two cases pending before the High Courts, one in Mysore and the other at Calcutta So, how can a decision be taken? My name has been maligned by one of the senior officers and he has said that I had agreed to this transfer The transfer never awaited my approval The whole question has been referred to the Prime Minister and to the Cabinet Secretary I would only request that on this question of the future of the 7000 instructors of the National Fitness Corps, nothing should be done unless the two High Court cases are decided

I may not be present here on the 22nd instant when the calling attention notice comes up. I would, therefore, submit to you that this particular fact should be borne in mind That was what I wanted to emphasise

MR. SPEAKER I shall not ask the hon Minister to reply now because he will reply to the calling-attention-notice when it comes up.

13 10 hrs.

NEWSPAPERS (PRICE CONTROL) BILL

(Rajya Sabha Amendments)

THE MINISTER OF STATE IN
THE MINISTRY OF INFORMATION
AND BROADCASTING (SHRIMATI
NANDINI SATPATHY) I beg to move

'That the following amendments made by the Rajya Sabha in the Bill to provide for the control, in the interests of the general public, of the prices of newspapers with a view to ensuring that newspapers continue to function, in the prevailing conditions, as effective mass communication media and for securing their availability at fair prices, be taken into consideration —

"Enacting Formula

(1) That at page 1, line 1, for the words "Twenty second year" the words "Twenty third year" be substituted

Clause 1

(ii) That at page 1, line 4, for the figures 1971 the figures '1972' be substituted"

MR. SPEAKER The question is

'That the following amendments made by the Rajya Sabha in the Bill to provide for the control, in the interests of the general public, of the prices of newspapers with a view to ensuring that newspapers continue to function, in the prevailing conditions, as effective mass communication media and for securing their availability at fair prices, be taken into consideration :—

"Enacting Formula

(1) That at page 1, line 1, for the words "Twenty-second year" the words "Twenty-third year" be substituted

Clause 1

(ii) That at page 1, line 4, for the figures '1971' the figures '1972' be substituted"

The motion was adopted

MR. SPEAKER The question is

"Enacting Formula

(1) That at page 1, line 1, for the words 'Twenty-second Year' the words 'Twenty-third Year' be substituted

[Mr Speaker]

Clause 1

(ii) That at page 1, line 4 for the figures '1971' the figures '1972' be substituted"

The motion was adopted

SHRIMATI NANDINI SATPATHY

I beg to move

'That the amendments made by Rajya Sabha in the Bill be agreed to'

MR. SPEAKER The question is

'That the amendments made by Rajya Sabha in the Bill be agreed to'

The motion was adopted.

14 11 hrs

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at eighteen minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER in the Chair]

DEMANDS FOR GRANTS (RAILWAYS) 1972-73—Contd.

SHRI BANAMALI PATNAIK (Puri)

Yesterday, I was talking about the importance of tourism, that is the main industry of the people at Puri they depend mostly upon the Jagannath temple. The train services should connect the pilgrim centres of India. There is a passenger from Puri to Asansol. This should be converted into an express and joined as Puri Banaras express, touching Gaya also so that people may be benefited as there is a passenger from Asansol and Banaras. Similarly there should be an express from Puri to Thirupathi. Pilgrims coming from the North would like to go to the South, if there are better and quick train services

Again the train connecting Orissa with Delhi is a biweekly, it is better not to travel by that train. It takes 54 hours to reach Delhi by that train whereas if you go via Howrah it takes just 36 hours. Why cannot they reduce the time? It serves the most backward areas, Madhya Pradesh, Bihar and Orissa. It does not reach in time, it is always late. Most of the trains are now punctual but the Utkal Express stands four or five hours in some stations on the way and there is no dining car. It may be converted into a daily express. They say that it could be done if Bina Jhansi line is doubled. If the line is doubled it could be speeded up. But they could at least provide diesel engines, it will serve the purpose for the present. The Khadagpur Badrak local should be extended to Khurda road so that the local public who attend courts could go back without wasting their time to their respective areas.

There are several divisions in each zone. There should be divisional advisory committees, which should meet once in three months or so where the local MPs, MLAs and other local representatives can express their difficulties. There are a large number of complaints about so many things like passenger amenities, movement of coal and so many other bottlenecks. At the zonal meetings it is not possible to raise these local issues. The General Managers should be asked to attend at least once these divisional meetings so that the problems can be sorted out and solved. That is much easier than writing a letter. If we write a letter to the General Manager, no action is taken. But if we write a letter to the Minister and if he forwards it to the General Manager, some action is taken. There was some difficulty about the movement of iron ore from the mining areas. I brought it to the minister's notice and some action was taken. But if I bring it to the notice of General Manager, no action is taken. It happened last year and this year also. We cannot always bring